

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19387/2023

(Arising out of impugned judgment and order dated 31-10-2022 in WA No. 3724/2021 passed by the High Court of Judicature at Allahabad)

SHYAM SHANKAR PANDEY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.113775/2023-CONDONATION OF DELAY IN FILING)

Date : 04-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Ms. Shreya Bhojnagarwala, Adv.
Mr. Ajay Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard Mr. V.K. Shukla, the learned senior counsel appearing for the petitioner. He submits that Special Leave Petition (Criminal) No. 3062 of 2023 challenging the conviction of the dismissed delinquent, is pending in this Court on the strength of the notice issued on 20.03.2023 and if that Special Leave Petition is allowed in favour of the convicted delinquent, the petitioner might have some relief in the disciplinary proceedings as well.

Tag this case with Special Leave Petition (Criminal) No. 3062 of 2023.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR